

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. C.P.(CAA)/230(MB)2022 C.A.(CAA)/195(MB)2022

IN THE MATTER OF

Vedanta Limited

U/s 230-232 of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **19.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/